

[Shrimati Sharda Mukherjee]

time, it is under consideration and so on and so forth ?

MR. SPEAKER: There is enough time.

31st August 1969, under sub-section (3) of section 3 of the Bihar State Legislature (Delegation of Powers) Act, 1969. [*Placed in Library. See No. LT-2120/69.*]

12-26 hrs.

PAPERS LAID ON THE TABLE

REPORT OF INQUIRY INTO FATAL ACCIDENT AT RAIGUDDA AMB AND BATACHO BAND AND ANNUAL REPORT OF CENTRAL COAL MINES RESCUE STATIONS COMMITTEE, DHANBAD

अम, रोजगार तथा पुनर्वासि मंत्रालय में राज्य मंत्री (श्री भागवत सा आज़ाद) : मैं पुनरीक्षित कार्य-सूची में दिये नम्बर 3 के पत्र सभापटल पर रखता हूँ :

(1) 21 मई, 1969 को रायगुड्डा अम्ब और बोटाचो बांध (ननोरा) लौह मंगनीज खान, मैसूर, की घातक दुर्घटना के जांच प्रतिवेदन की एक प्रति । [*Placed in Library. See No. LT—2118/69.*]

(2) केन्द्रीय कोयला खान रक्षा केन्द्र समिति, धनबाद, के वर्ष 1968-69 के वार्षिक प्रतिवेदन की एक प्रति । [*Placed in Library. See No. LT2119/69.*]

BIHAR SUGARCANE (REGULATION OF SUPPLY AND PURCHASE) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D ERING) : On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy of the Bihar Sugarcane (Regulation of Supply and Purchase) Act, 1969 (Hindi and English versions) (President's Act No. 8 of 1969) published in Gazette of India dated the

12-27 hrs

STATEMENT OF BIRLA COTTON MILLS STRIKE

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : According to the information furnished by the Delhi Administration, the workers of Birla Cotton Spinning and Weaving Mills Delhi, are on strike from the 26th October, 1969. The management is reported to have offered 4% bonus in terms of the Payment of Bonus Act, 1965. The workers are, however, demanding higher bonus. The matter falls in the State sphere. The Delhi Administration invited the representatives of the management and the workers to bring about an amicable settlement. These discussions, however, did not succeed. A suggestion was made for reference of the dispute to arbitration. This was not acceptable to the workers. In the circumstances, the Delhi Administration have referred the dispute to the Additional Industrial Tribunal, on the 5th November, 1969 for adjudication. They have simultaneously issued an order prohibiting the strike. The strike, however, continues. The textile workers in other mills expressed their sympathy with the striking workers of the Birla Cotton Spinning and Weaving Mills by going on a day's token strike on the 20th November, 1969.

2. The dispute has already been referred to adjudication; even so, it is open to the parties to come to an agreement after further mutual discussions. The good offices of the Delhi Administration and the Labour Ministry would continue to be available for the purpose. Government expect that the parties would resume negotiations with a view to early settlement

of the dispute in the interests alike of good industrial relations and uninterrupted production.

I would like to add that on the instruction of the hon. Food and Labour Minister, the Deputy Labour Commissioner carried on negotiations on 22nd, the 24th and the 25th instant. On the 26th, our Chief Labour Commissioner called them. There are certain proposals being discussed. We hope that there will be some amicable settlement.

SHRI S. M. BANERJEE *rose*—

MR. SPEAKER : There will be no discussion on the statement.

SHRI M.L. SONDHI (New Delhi) : Let him go to Tees January Marg. Let him see the people there sitting out in the cold.

SHRI BHAGWAT JHA AZAD : I would request him to go to the Delhi Administration because it is they who have prohibited the strike.

SHRI M.L. SONDHI : In New Delhi, the Prime Minister has set the style for public meetings. Why does he not follow it ? I will go with him.

SHRI BHAGWAT JHA AZAD : I do not want his company.

SHRI M.L. SONDHI : They are suffering in the cold. Nobody cares for them. They have been uttering slogans. Shri Birla is sleeping the sleep of peace based on the exploitation of millions. The Minister here used to be a radical. He was one of the most prominent radicals when he was not on those Benches.

SHRI BHAGWAT JHA AZAD : He should ask the Delhi Administration who had prohibited the strike. Let him convince his friends. I am convinced already.

SHRI M. L. SONDHI : At least pay them a visit ; and see their condition.

Shri BHAGWAT JHA AZAD : I have already done it—he is late in advising.

श्री कंबरलाल गुप्त (बिल्की सवर) : क्या मंत्री महोदय इन दोनों पार्टियों को बुला कर उन का फैसला करेंगे ? आप उन्हें बुला लीजिये और दोनों पार्टियों का फैसला कर दीजिये । क्या मंत्री महोदय ऐसा करेंगे ?

MR. SPEAKER : I ask him to sit down and not to get up without my permission. After all, he should take notice of the Chair also.

SHRI S. M. BANERJEE (Kanpur) : While I appreciate the efforts being made by the Delhi Administration and the Central Government's labour machinery, in this particular case unfortunately the employer is Mr. Birla. So, I would request the Hon. Minister if he or Mr. Jagjivan Ram or anybody who is free, could possibly convene a tripartite meeting of the employees' representatives the Delhi Administration's representatives and the representatives of the Central Government, so that proper pressure may be used on Mr. Birla to have negotiations, because I know they are trying to sabotage negotiations and ultimately declare this right as illegal and victimise some workers. I want an assurance, as Minister gave in the case of Janshedpur, that he will kindly depute a particular, preferably the Chief Labour Commissioner of the Centre and also take an assurance from the Delhi Administration that nobody will be victimised. I only want to draw his attention to that.

श्री कंबरलाल गुप्त : यह मेरा इलाका है, मेरी कास्टिटुएन्सी है । आप ने अभी कहा था कि जो वहाँ से सम्बन्धित सदस्य में उन की बात को जबाब दिया जायेगा ।

खाद्य तथा कृषि मन्त्री और धन, रोजगार तथा पुनर्वास मन्त्री (श्री जगजीवन राम) : मैं आप को भी कवर करे लूंगा ।

MR. SPEAKER : I have seen the rule, There cannot be any discussion on the statement. I wonder how you got a chance. I am very sorry for that. There can be no discussion.

SHRI KANWAR LAL GUPTA : You allowed Mr. Banerjee.

MR. SPEAKER : If I allowed him, the Ministers may or may not reply.

MR. JAGJIWAN RAM : I am going to repeat what the Minister has already said. When I came to know of this and when the procession of the workers of the Mill came to demonstrate, I asked my Chief Labour Commissioner and other officers to take up the matter with the Delhi Administration because it is being dealt with by the Labour Commissioner of the Delhi Administration within whose jurisdiction this dispute lies. I would not like to encroach on the jurisdiction of any State Government. It can be done only in consultation with the State Government.

SHRI RANGA (Srikakulam) : The State Government is under your control.

SHRI JAGJIWAN RAM : Not for all purposes, I am very conscious of that and that is why I sent my officers to take up the question with the employers and the employees along with the Labour Relations Officer of the Delhi Administration; negotiations are being carried on, and it is expected that some solution will be found.

श्री कंवरलाल गुप्त : मैं ने इस सम्बन्ध में एक पत्र माननीय मंत्री महोदय को लिखा था और उनसे प्रार्थना की थी कि एक महीना से अधिक हो गया करीब 6,000 मजदूर हड़ताल पर हैं। हालत यह है कि लोग भूखों मर रहे हैं। उनके खाने के लिये आटा भी नहीं है। मैं इस चीज को मातता हूँ कि यह मामला दिल्ली प्रशासन का है और मंत्री महोदय की यह बात भी ऐप्रिशिएट करता हूँ कि यह अच्छा नहीं होगा कि वह उस के बीच में दखल दें। लेकिन उन की ओवर-आल गाइडेंस ऐडमिनिस्ट्रेशन को मिल सकती है, साथ ही मिल मजदूरों और मालिकों को भी मिल सकती है। इस लिये वह अपने गुड आफिसेज को यूज करें। दिल्ली प्रशासन और दोनों दूसरी पार्टियाँ एक

दिन बैठ कर मामला हल कर लें। मैं चाहता हूँ कि यह ऐश्योरेंस मिल मालिकों से जरूर लिया जाय कि जो मिल मिल मजदूर हड़ताल पर हैं उन को विक्टिमाइज नहीं किया जायेगा।

श्री जगजीवन राम : मैं फिर यह कहूँगा कि यह मामला दिल्ली ऐडमिनिस्ट्रेशन का है, जैसा मैं ने कहा, इस तरह के मामलों में केन्द्रीय सरकार के अफसरों के गुड आफिसेज इस्तेमाल करने की जहाँ तक बात है, वह तो बराबर होता रहता है। हमारे अधिकारी दिल्ली ऐडमिनिस्ट्रेशन के अफसर दोनों मिल कर बातें करते हैं।

श्री स मी बनर्जी : अगर कुछ नहीं किया जायेगा तो दिल्ली ऐडमिनिस्ट्रेशन पर बिड़ला और टाटा असर डालेंगे।

श्री जगजीवन राम : आशा की जाती है कि मामला जल्दी हल हो जायेगा।

12.35 hrs.

MOTOR VEHICLES (AMENDMENT) BILL—contd.

Clause 2—contd.

MR. SPEAKER : We were on clause 2 yesterday. Two amendments were moved by Shri Lobo Prabhu and one was put to vote and lost.

SHRI LOBO PRABHU (Udipi) : The other amendment relates to specification of tourist buses. It is a simple amendment in which I propose that the Central Government, and not the State Government, should lay down the specifications. The reason is simple: tourist buses are not confined to one State; by their very nature they go from State to State and many cover the entire country. Therefore, when you are laying down specifications, they may be licensed in one State but may find themselves in difficulties in another State if